

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 3442**  
TO BE ANSWERED ON 31.3.2023

**PROCESS OF APPOINTMENT OF THE MEMBERS UNDER  
SELF-REGULATORY BODY**

**3442. DR. ANIL AGRAWAL:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the timeline for the finalisation of the proposed amendments under the Information Technology (Intermediary Guidelines and Digital Media Code of Ethics) Rules, 2021 with respect to regulation of Online Gaming intermediaries; and
- (b) the details of qualification, eligibility, role and process of appointment of the members under the Self-Regulatory Body for the Online Gaming Intermediaries?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): The Ministry of Electronics and Information Technology had formulated draft amendments to the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 relating to the obligations of intermediaries in respect of online games. Extensive consultation on the same has been undertaken to generate necessary feedback to formulate the provisions of the amendments.

\*\*\*\*\*

